IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.7353 of 2019

Niraj Kumar …. Petitioner

---Vs.---

The State of Jharkhand & Ors. ….. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Ajit Kumar, Advocate
For the Respondent-State : AC to AAG -IV

Order No. 5 : Dated 09th July, 2020

Heard Mr. Ajit Kumar, the learned counsel appearing for the petitioner and learned AC to AAG -IV appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelinesof the High Court taking into account the situation arising due to COVID-19 pandemic.

The learned State counsel submits that although by order dated 2.06.2020 respondents were directed to file counter affidavit but the same has not been filed as yet. He submits that he will do so within two weeks.

Post this matter on 21.08.2020.

In the meantime, pendency of this writ petition shall not be any impediment in releasing the admitted dues in favour of the petitioner.

(**Sanjay Kumar Dwivedi, J.**)

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